

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.161-CP 19 of 2020
With
ITEM No 162- IA 268 of 2020

Proceedings under Section 241-242 Co.Act,2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 13/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Shweta Garge, Adv.
For the Respondent : Ms. Hirva Dave, Adv. a/w. Mr. Jaimin Dave, Adv.

ORDER

Ms. Shweta Garge Adv. appears for Mr. Hardik Modh, the Learned Counsel for petitioners. Learned Counsel Ms. Hirva Dave appears for the respondent no. 2 one of the directors. It is submitted that pleadings are not yet completed into this application as well as in the IA 268 of 2020.

Pleadings to be completed within next three weeks, with copy of reply or rejoinder provided to the other side also and uploaded on the e-portal.

List for further consideration on 09.08.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN
MEMBER (JUDICIAL)**